

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 669 of 2011**

Laxmi Singh, wife of Sri Ramesh Kumar Singh, resident of 104, M.P.
Towers Phase 2, Adityapur, P.O. and P.S. Adityapur, District-Saraikella-
Kharsawan Petitioner

Versus

1.The State of Jharkhand

2. M/s Jagaran Sales Private Limited, a company registered under
Companies Act having its registered office at 60/A, Nalini Seth Road,
Kolkata-700007, 1 (W.B.) through its authorized representative Mr. Sanjay
Kumar Pandey, son of Sri Subhash Chandra Pandey, resident of Qr. No.
350/2, Railway Traffic Colony, Tatanagar, District-East Singhbhum

... .. Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Ms. Amrita Sinha, Advocate

For the State : Mr. Azeemuddin, A.P.P

11/05.04.2021 Heard Ms. Amrita Sinha, learned counsel for the petitioner and Mr.
Azeemuddin, learned counsel for the State.

This petition has been heard through Video Conferencing in view of
the guidelines of the High Court taking into account the situation arising due
to COVID-19 pandemic. None of the parties have complained about any
technical snag of audio-video and with their consent this matter has been
heard.

Status report has been received whereby it has been informed that
the accused persons were acquitted.

In that view of the matter, this criminal miscellaneous petition has
become infructuous. Accordingly, the same is dismissed as infructuous.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-